THE BENGALURU METROPOLITAN PLLANNING COMMITTEE (AMENDMENT) RULES, 2019.

Whereas, the draft of the Bengaluru Metropolitan Planning Committee (Amendment) Rules, 2018 was published as required by Section 503-B read sub-section (1) of section 421 of the Karnataka Municipal Corporation Act, 1976 (Karnataka Act 14 of 1977), in Notification No. UDD 130 MNJ 2018, dated 16-11-2018, in Part IV-A of the Karnataka Gazette, Extraordinary No. 1453, dated 17-11-2018, inviting objections and suggestions from all the persons likely to be affected thereby within fifteen days from the date of its publication in the Official Gazette;

And whereas, the said Gazette was made available to the public on 17-11-2018;

And whereas, no objections and suggestions have been received in this behalf, by the State Government;

Now, therefore, in exercise of the powers conferred by Section 503-B read with Section 421 of the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977), the Government of Karnataka hereby makes the following rules further to amend the Bengaluru Metropolitan Planning Committee Rules, 2013, namely.-

- 1. Title and Commencement- (1) These rules may be called the Bengaluru Metropolitan Planning Committee (Amendment) Rules, 2019.
- (2) They shall come into force from the date of their publication in the Official Gazette.
- **2. Amendment of Rule 3.-** In the Bengaluru Metropolitan Planning Committee Rules, 2013, in rule 3, in sub-rule (2).-
 - (i) in clause (a), for sub-clause (iv), the following shall be Substituted namely.-
 - "(iv) The Mayor, Bruhat Bengaluru Mahanagara Palike-Member"; and
 - (ii) in clause (d), sub-clause (ii) shall be omitted.